

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**



Hearing through video conferencing

O.A./62/00215/2021

This the 11th day of February, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Ab. Rehman Untoo, Age 65 yrs., S/o Gh. Mohammad Untoo, R/o Dewar Lolab, District Kupwara. Pin Code 193223.

.....Applicant
(Advocate: Mr Shafqat Nazir)

Versus

1. Government of Jammu and Kashmir through Commissioner/Secretary to School Education Department, Civil Secretariat, Srinagar/Jammu. Pin Code 180001.
2. Director School Education Kashmir, Srinagar. Pin Code : 190001.
3. Chief Accounts Officer, Director of School Education Kashmir, Srinagar. Pin Code : 190001.
4. Chief Education Officer, Kupwara. Pin Code 193222.
5. Principal, Govt. Hr. Secondary School, Tekipora, Kupwara. Pin Code 193223.

.....Respondents
(Advocate:- Mr. Amit Gupta, A.A.G.)

**O R D E R
[O R A L]**

Hon'ble Mr. Anand Mathur, Member (A):

Learned counsel for the applicant submits that the applicant is aggrieved of the communication dated 04.12.2020 addressed by respondent No. 4 to respondent No. 3 wherein respondent No. 4 has been directed to provide more substantial documents in support of delayed submission of the cases of grant of leave salary.

2. During course of arguments, learned counsel for the applicant submits that the applicant would be satisfied if a direction is given to the respondents to consider and decide the case of the applicant regarding grant of leave salary in accordance with rules by passing a reasoned and speaking order within a stipulated period of time.
3. In view of the submissions made by learned counsel for the applicant seeking limited direction, the O.A. is disposed of with a direction to the respondents to consider and decide release of leave salary to the applicant by passing a reasoned and speaking order in accordance with the relevant rules and intimate the same to the applicant, within a period of two months from the date of receipt of a certified copy of this order.
4. It is made clear that we have not expressed any opinion on merits of the case while disposing of the present OA.
5. No order as to cost.

(ANAND MATHUR)
MEMBER (A)

ss/-

(RAKESH SAGAR JAIN)
MEMBER (J)